



**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH**

No. O.A. 350/1302/2014

Date of order: 12.06.2019

**Present: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Mr. N. Neihsial, Administrative Member**

Shri Tarun Kumar Paul, son of Late Dilip Kumar Paul
Aged about 45 years, working for gain as JTO E
West Bengal Circle, BSNL, Office of the
Superintending Engineer E, P&T Staff Quarter Complex
Qtr. No. 38 & 39 (Type – III), P.O. – Ultadanga
P.S. – Maniktala, Kolkata – 700067
At present residing at C/o MonoranjanBhattacharjee
1/1A, Barasat Road, P.O. – Sodepur, P.S. – Ghola
Dist – North 24 Parganas, Pin – 700110.

... Applicant

-Versus-

1. Union of India service through the Chairman
Cum Managing Director, BSNL Board
Corporate Office, Bharat Sanchar Bhawan
Harish Chandra Mathur Lane, Janapath
New Delhi – 110001.
2. The Chief General Manager E, BSNL
West Bengal Electrical Zone, Kolkata
Door Sanchar Bhawan, 8th Floor
2/5A Judges' Court Road, Alipore
Kolkata – 700027.
3. The Superintending Engineer (E), BSNL
P&T Staff Qtrs. Complex, Qtrs. Nos. 38 & 39
P.O. – Ultadanga, Kolkata – 700067.

4. The Chief General Manager (E)
BSNL, Assam Circle, Administrative Building
Pan Bazar, Guwahati, Pin – 781001.

... Respondents

For the Applicant : Mr. J.R. Das

For the Respondents : Mr. D. Mukherjee

ORDER (ORAL)

Per Ms. Bidisha Banerjee, Member (J):

Heard learned counsel for the parties.

2. The applicant has approached this Tribunal under Section 19 of the Administrative Tribunals Act 1985 seeking the following reliefs:-

- “8.i) An order directing the respondents' authority to immediately correct/rectify their own mistake in the HRMS Portal his loyal service since 1991 onwards and rewrite the said no. as 1991****forthwith.
- ii) An order directing the respondents to record and effect his service rendered since 1.9.1991 onwards for all practical purposes including incremental benefits, seniority and all other consequential and monetary benefits including qualifying service pension and pensionary benefits as would be due in course of time.
- iii) An order directing the respondents to dispose of the representations made in the light of service actually rendered since 1991.
- iv) An order directing the respondents to place all relevant records before the Hon'ble Bench for conscionable justice.
- v) Costs;
- vi) Any other order or further order/orders and/or direction/directions as to this Hon'ble Tribunal seem fit and proper.”

3. It is admitted that the applicant has served in the office of DOT from 1991 to 1994 as Technician. In the year 1994, he was inducted as Jr. JTO in DOT prior to formation of BSNL.

4. The applicant is aggrieved as in the HRMS Portal where the service details of the employees of DOT, absorbed in BSNL are maintained, his period of service from 1991 to 1994, which he rendered as Technician under DOT, have not been accounted for. The applicant apprehends that such non-inclusion would deprive him of appropriate upgradation/financial benefits under various ACP/MACP schemes.

5. Learned counsel submits that since the applicant resigned from the post of Technician to join in the post of JTO without submitting technical resignation as required under Rules, the period of 1991 to 1994 shall not be accounted for which does not seem to be a just reason.

6. However, we notice that prayer of the applicant for correction of the HRMS Portal has neither been considered nor rejected by the authorities.

7. Be that as it may be, since the grievance seems to be a genuine one and the respondent authorities can include the period of service from 1991 to 1994, in a suitable manner in the HRMS Portal, we dispose of the O.A. with a direction upon the respondent authorities to consider his prayer

and issue appropriate orders and make necessary correction in the HRMS Portal, as they will feel appropriate, in accordance with law.

8. Let the correction be made by the respondent authorities within a period of two months' from the date of communication of this order.

9. No costs.

(N. Neihsial) ✓
Administrative Member

(Bidisha Banerjee)
Judicial Member

SS